

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

54/14(1)/ND/2018

IN THE MATTER OF:
M/s Mamram Ltd.

.....PETITIONER

... RESPONDENT

SECTION

Under Section 14(1)

Order delivered on 29.08.2018

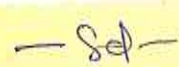
Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)
V.K.Subburaj,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. T.P. Singh, Advocate
For the Respondent :

ORDER

Learned counsel for applicant is present and represents that order passed by this Tribunal was not able to filed with the ROC within specific time limit and seeking extension. The applicant is directed to approach the concerned authorities under Section 460 of the Companies Act, 2013 of the said purpose. With the above direction this application stands closed.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar



(R. VARADHARAJAN)
MEMBER (JUDICIAL)